

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3487**

TO BE ANSWERED ON THE 10th DECEMBER, 2019/ AGRAHAYANA 19, 1941 (SAKA)

HUMAN RIGHTS VIOLATIONS BY SECURITY FORCES

**3487. SHRI SUDHAKAR TUKARAM SHRANGARE:
MS. PRATIMA BHOUMIK:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated any policy to curb human rights violations of security forces personnel who come under attack by unruly mobs while performing duties;

(b) if so, the details thereof and if not the reasons therefor; and

(c) the steps taken by the Government to put in place a mechanism to deal with such brazen acts of human rights violations of armed forces?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c) : Incidents of violence or obstruction by mobs against members of security forces engaged in discharge of duty are dealt under the appropriate provisions of law including the Indian Penal Code.
